

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No2  
CP(IB)/192(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Indian Bank ( Formally known as Allahabad Bank ) through .....Applicant  
RP Anil Kashi Drolia)

V/s .....Respondent  
Praveen Kumar Tayal Personal Guarantor of K- Lifestyle &  
Industries Ltd

**Order delivered on 15/07/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Nutun Powle, Adv.  
For the Respondent :

**CORRIGENDUM**

In pursuance of the powers under Rule 154 (1) of NCLT, Rules 2016, we are issuing this corrigendum to rectify the error in mentioning the name of the corporate debtor in the order dated 15.07.2022.

In the first para, third line the name of the corporate debtor is mentioned as Honest Derivatives Private Limited, which shall be rectified and read as K- Lifestyle & Industries Ltd.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**

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**PRESENT:**

For the Applicant : Ms. Nutun Powle, Adv.

For the Respondent :

**ORDER**

This application is filed under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, K- Lifestyle & Industries Ltd. Issue notice.

Learned Counsel for the Applicant states that present application is filed through Resolution Professional Mr. Anil Kashi Drolia, Registration No. IBBI/IPA-001/IP-P-02327/2020-2021/13482 and a declaration with respect to no disciplinary proceedings being pending against the RP is also obtained. In view thereof, Mr. Anil Kashi Drolia, is appointed as RP in accordance with the provisions of Section 97 of the Code.

Interim Moratorium under Section 96 of the Code shall commence from the date of application.

List the matter for further consideration on 22.08.2022.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**